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Government of India
Ministry of Commerce and Industry
Department of Commerce
Directorate General of Foreign Trade
Udyog Bhavan, New Delhi

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Notification No.357/2015-20
Dated the 1st October, 2020

Subject: Extending scheme of Duty Drawback on supply of steel by steel manufacturers through their Service Centers/ Distributors/ Dealers/ Stock yards - regarding.

S.O(E): In exercise of powers conferred under Section 5 of the Foreign Trade (Development & Regulation) Act, 1992, read with Paragraph 2.01 of the Foreign Trade Policy, 2015-20, as amended from time to time, the Central Government hereby add the following after sub-para 7.07(iii) in Chapter 7 of the above-said Foreign Trade Policy, with immediate effect:

(iv): Steel manufacturers supplying steel against Advance Authorization under Para 7.02 (a), through their Service Centers/ Distributors/ Dealers/ Stock yards, shall also be eligible to claim duty drawback provided such supplies are made in accordance with Ministry of Steel O.M. No. S-210163/2020-TRADE-TAX-Part (1) dated 27.5.2020 read with O.M. dated 24.6.2020, as amended from time to time. However, the invoice against such supplies would be raised by the manufacturer on the Advance Authorization holder. Delivery of such supplies can be made through their Service Centers/ Distributors/ Dealers/ Stock yards, who in turn will raise the tax invoice on the steel manufacturer bearing a cross reference for such supplies.

Effect of Notification: Steel manufacturers can also claim Duty Drawback on steel supplied through their Service Centers/ Distributors/ Dealers/ Stock yards.

[Signature]
[11/10/2020]

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